FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GWALIOR POLYPIPES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GWALIOR POLYPIPES LIMITED
2.	Date of incorporation of corporate debtor	19/10/1982
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28939MP1982PLC002072
5.	Address of the registered office and principal office (if any) of corporate debtor	POLYPIPES ESTAT MALANPUR, INDUSTRIAL AREA, MALANPUR, BHIND, Madhya Pradesh, India, 477001
6.	Insolvency commencement date in respect of corporate debtor	Date of order 02-11-2023 Order uploaded at NCLT website on 08-11-2023.
7.	Estimated date of closure of insolvency resolution process	06-05-2024 (180 Days From the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name:-Mr. Navin Khandelwal REG. NO.:- IBBI/IPA-001/IP-P00703/2017-2018/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email : navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- 206, Navneet plaza 5/2 Old Palasia, Indore- 452018 Email : ibc.gpl@gmail.com
11.	Last date for submission of claims	22-11-2023 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Weblink:**https://ibbi.gov.in/home/downloads** Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GWALIOR POLYPIPES LIMITED on 01-09-2023 however , appointment of IRP is confirmed via NCLT order 02-11-2023 (order uploaded at NCLT website on 08-11-2023).

Navin Khandelwal * IRP IBBI/IPA-001/P00703/2017-18/11301 *

The creditors of GWALIOR POLYPIPES LIMITED are hereby called upon to submit their claims with proof on or before 22-11-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00703/2017-18/11301
AFA valid till 27-11-2023
Date: 10-11-2023
Place : INDORE

Apollo Hospitals Plans to Invest ₹3,435 cr on Capacity Expansion

Healthcare Expansion

2,300-bed expansion plan approved

New 250-bed hospital in Pune at a cost of ₹675 cr

Recent acquisition in Kolkata adds 225 beds

Key focus on West, East, and North regions

Q2FY24: 14% YoY net profit growth, digital healthcare arm eyes cash break-even in Q4FY24

Viswanath.Pilla
@timesgroup.com

Mumbai: India's largest private healthcare provider Apollo Hospitals Enterprise on Thursday said it will be investing ₹3,435 crore on expanding its bed capacity to add 2,300 beds across eight locations to its network over the next three financial years.

The capacity expansion will be met through internal accruals and debt financing, the company added.

The new expansion will mainly come in West, East and North, where Apollo is strengthening its foothold. Apollo is traditionally dominant in South India.

As part of the expansion plan, the company announced a 250-bed new hospital in Pune expandable to 425 beds in two years at an overall cost of ₹675 crore. The hospital is expected to be commissioned by Q1FY25. With this expansion, Apollo will have over 1,000 beds in Maharashtra including Mumbai, Pune, and Nashik.

The company expanded its footprint in Eastern India with an acquisition of a 225-bed hospital in Kolkata in September which is expandable to 325 beds. Following the expansion, Apollo will become the largest healthcare provider in the East with over 1,800 beds across Kolkata, Bhubaneswar, and Guwahati.

"This expansion is in line with the plan to expand footprint in identified strategic locations to drive continued business growth and cater to the increasing demand for quality healthcare services across the country," the company said.

Apollo on Thursday reported a 14% year-on-year (YoY) jump in net profit to ₹233 crore in Q2FY24, led by growth across hospital, diagnostics, specialty, and pharmacies businesses.

Revenue grew 14% YoY to ₹4,847 crore in Q2FY24.

The earnings before interest, tax, depreciation, and amortisation (EBITDA) was at ₹676 crore vs ₹565.4 crore in Q2FY23.

This is after Apollo 24/7 - the digital initiative cost of ₹197 crore in the quarter (including ₹35 crore non-cash employee stock option (ESOP) charge. Apollo said the digital healthcare arm is on track for a cash break even in Q4FY24.

The hospital business grew 12% YoY to ₹2,547 crore in Q2FY24, with EBITDA margins at 24.9%. Diagnostics and retail healthcare business grew 11% to ₹354 crore.

GeM (४थी मागणी) निविदा

कार्यालयाचे नाव : चिपळूण नगर परिषद, जि. रत्नागिरी

GeM निविदा मागविणारी सूचना क्र. १२५ सन २०२३-२४

चिपळूण नगर परिषदेकडील GeM निविदा सूचना क्र.: १२५ सन २०२३-२४ चिपळूण नगर परिषद हद्दीमधील निर्माण होणाऱ्या सुक्या कचऱ्यावर प्रक्रिया करण्यासाठी ३ टन क्षमतेचा गॅसिफायर (Multi Jet High Temperature Updraft Gasifire (Capacity 3 TPD)) पुरविण्याकरिता GeM निविदा प्रणालीद्वारे GeM निविदा मागविण्यात येत आहेत. सदर निविदेबाबतचा सविस्तर तपशील, अटी व शर्ती महाराष्ट्र शासनाच्या **https://www.gem.gov.in/** या संकेतस्थळावर **दि. १०.११.२०२३** रोजीपासून पाहावयास उपलब्ध करून देण्यात आलेली आहे. **निविदा सादर करण्याची अंतिम तारीख दि. २८.११.२०२३ रोजीपर्यंत सायंकाळी ०५.०० वाजेपर्यंत राहील.**

दि. ०९.११.२०२३

स्वाक्षरी/-
प्रशासक तथा मुख्याधिकारी,
चिपळूण नगर परिषद

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch : Jhalrapatan, Gindore Gate, Near Petrol Pump Bus Stand Road, Jhalrapatan City, District-Jhalawar, Rajasthan-326023, E-mail : jhalra@bankofbaroda.com

Appendix-IV [Read with Rule 8(1)]

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas,
The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 18.08.2023** Calling upon the **Borrower Shri Jugal Kishore S/o Shri Ramnarayan Suthar and Co-borrower Smt. Mayawati W/o Shri Jugal Kishore and Guarantor Shri Ramesh Chand Charan S/o Shri Ram Narayan Charan** to repay the amount mentioned in the notice being **Rs. 4,75,609.88 (Rupees Four Lakh Seventy Five Thousand Six Hundred Nine and Paisa Eighty Eight Only)** as on 18.08.2023 (inclusive of interest upto 12.08.2023) + further interest from 13.08.2023 + costs + other charges & expenses within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **06th Day of November of the Year 2023.** The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Jhalrapatan Branch, Gindore Gate, Near Petrol Pump, Bus Stand Road, Jhalrapatan City, District-Jhalawar, Rajasthan for an amount **Rs. 4,75,609.88 (Rupees Four Lakh Seventy Five Thousand Six Hundred Nine and Paisa Eighty Eight Only)** as on 18.08.2023 (inclusive of interest upto 12.08.2023) + further interest from 13.08.2023 + costs + other charges & expenses till date of payment. The Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Equitable Mortgage of Residential Property at **Khasra No. 86, Village Sanwalpura, Gram Panchayat Ratlai, Panchayat Samiti Bakani, District Jhalawar, Rajasthan.** Admeasuring Area **1120 Sq.Feet** in the name of **Shri Jugal Kishore S/o Shri Ramnarayan Suthar.** **Bounded By :-** North : Road, South : House of Shri Ramsinngh S/o Heera Suthar, East : House of Shri Mangilal Tanwar, West : House of Shri Amarlal Suthar

Date : 06.11.2023, Place : Jhalrapatan — Authorized Officer, Bank of Baroda

---

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch : Jhalrapatan, Gindore Gate, Near Petrol Pump Bus Stand Road, Jhalrapatan City, District-Jhalawar, Rajasthan-326023, E-mail : jhalra@bankofbaroda.com

Appendix-IV [Read with Rule 8(1)]

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas,
The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 21.08.2023** Calling upon the **Borrower Shri Pasharv Padmavati Jain Midway Proprietor Smt. Jyotibala Jain W/o Shri Girish Kumar Jain and Guarantor Shri Girish Kumar Jain S/o Shri Rupmal Jain** to repay the amount mentioned in the notice being **Rs. 2,35,897.50 (Rupees Two Lakh Thirty Five Thousand Eight Hundred Ninety Seven and Paisa Fifty Only)** as on 21.08.2023 + further interest from 22.08.2023 + costs + other charges & expenses within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **06th Day of November of the Year 2023.** The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Jhalrapatan Branch, Gindore Gate, Near Petrol Pump, Bus Stand Road, Jhalrapatan City, District-Jhalawar, Rajasthan for an amount **Rs. 2,35,897.50 (Rupees Two Lakh Thirty Five Thousand Eight Hundred Ninety Seven and Paisa Fifty Only)** as on 21.08.2023 + further interest from 22.08.2023 + costs + other charges & expenses till date of payment. The Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Property bearing **Plot No. C-09, Shreenath Nagar Pratham Awasiya Colony, Khasra No. 288/466, Village Gordhan Niwas, Tehsil Jhalrapatan.** Admeasuring Area **1000 Sq.Feet** in the name of **Smt. Jyoti Bala Jain W/o Shri Girishi Kumar Jain.**
Bounded By :- North : Plot No. C-10, South : 30 Feet Road, East : Plot No. C-11, West : 30 Feet Road

Date : 06.11.2023, Place : Jhalrapatan — Authorized Officer, Bank of Baroda

---

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch : Jhalrapatan, Gindore Gate, Near Petrol Pump Bus Stand Road, Jhalrapatan City, District-Jhalawar, Rajasthan-326023, E-mail : jhalra@bankofbaroda.com

Appendix-IV [Read with Rule 8(1)]

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas,
The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 18.08.2023** Calling upon the **Borrower Shri Kishan Lal S/o Shri Champa Lal and Guarantor Shri Nanuram S/o Shri Radhakishan & Shri Puri Lal Tanwar S/o Shri Giridhari Lal** to repay the amount mentioned in the notice being **Rs. 5,32,140.19 (Rupees Five Lakh Thirty Two Thousand One Hundred Forty and Paisa Nineteen Only)** as on 18.08.2023 (inclusive of interest upto 12.08.2023) + further interest from 13.08.2023 + costs + other charges & expenses within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **06th Day of November of the Year 2023.** The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Jhalrapatan Branch, Gindore Gate, Near Petrol Pump, Bus Stand Road, Jhalrapatan City, District-Jhalawar, Rajasthan for an amount **Rs. 5,32,140.19 (Rupees Five Lakh Thirty Two Thousand One Hundred Forty and Paisa Nineteen Only)** as on 18.08.2023 (inclusive of interest upto 12.08.2023) + further interest from 13.08.2023 + costs + other charges & expenses till date of payment. The Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Equitable Mortgage of Residential Property at **Khasra No. 365, Village Manpura Lodhan, Panchayat Kohri Jhar, Tehsil Bakani, District Jhalawar, Rajasthan.** Admeasuring Area **500 Sq.Feet** in the name of **Shri Kishan Lal S/o Shri Champa Lal.** **Bounded By :-** North : House of Shri Gangaram S/o Parama, South : House of Shri Begnath S/o Panna Tanwar, East : Road, West : House of Shri Ramchand S/o Panna Tanwar.

Date : 06.11.2023, Place : Jhalrapatan — Authorized Officer, Bank of Baroda

---

Finova Capital Pvt Ltd

FINOVA CAPITAL — FINANCING DREAMS

702, Seventh Floor, Unique Aspire, Plot No 13-14 Cosmo Colony, Amrapali Marg, Vaishali Nagar ,Jaipur – 302021, Rajasthan.

APPENDIX-IV-A
[See proviso to rule 8(6)]
Sale notice for sale of immovable properties

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of **Finova Capital Private Limited** Secured Creditor, will be sold on **"As is where is"**, **"As is what is"**, and **"Whatever there is"** for recovery of dues in below mentioned account/s. The details of Borrower/ Co-Borrowers/Mortgagor/Guarantors/Secured Assets/Dues/Reserve Price/Auction Date & Time, EMD and Bid increase amount are mentioned below.

Name of Borrowers/ Guarantors/Mortgagors Loan A/c No.	Amount Dues	Description of Property	Reserve Price	Earnest Money 10%	Date, Place & Time of Auction
Loan A/c No. FIKTLALONS000005002818, Mahafuz Alam Ansari S/O Manzoor Alam Ansari (Borrower), Hidayatulla Khan S/O Mohammad Raja khan (Co-Borrower), Sabbir Ali Khan S/O Hidayatulla Khan (Co-Borrower), Mrs. Ishrat Hanam W/O Mahafuz Alam Ansari (Co-Borrower), Mrs. Nagama Parveen W/O Sabir Ali Khan (Co-Borrower), Manzur Alam S/O Vali Mohammad (Co-Borrower), Pradeep Kumar S/O Ram Chandra (Guarantor)	Rs. Rs. 34,02,654/- upto 30-11-2023 plus interest and expenses thereon until the payment in full.	All that piece and parcel of the immovable Property situated at South West part of land khasra No 1620/2 village Mandana Tehsil Ladpura District Kota Rajasthan.(Except Shop No 05) Owned by Mahafuz Alam Ansari & Sabir Ali which is having four boundaries:- EAST BY : Other Land WEST BY : Other Land NORTH BY : Other Land SOUTH BY : Road	Rs. 31,66,425/-	Rs. 3,16,642/- upto 28-Nov-2023 Bid Increase Amount 25,000/-	Auction Date: 29/11/2023 11.00 AM Auction Place: Shop No F 34, 35 and Office No 1 & 2, 1st Floor, KCP 1 Near Pratap Suarak, Kunhadi Kota – 324006 Inspection Date: 27/11/2023

Terms & Conditions of tender

1. The person, taking part in the tender, will have to deposit his offer in the tender form provided by the Company, which is to be collected from the **Finova Capital Pvt. Ltd.** during working hours of any working day, super scribing "Tender Offer for Above Mentioned Property"on the sealed envelope along with the DD/pay order of 10% of the reserve price as Earnest Money Deposit (EMD) in favor of **Finova Capital Pvt. Ltd.** payable at **Kota** at the above mentioned office. The sealed envelopes will be opened in the presence of the available interested parties at above mentioned office of **Finova Capital Pvt. Ltd.** The Inter-se bidding, if necessary will also take place among the available bidders. The EMD is refundable if the bid is not successful,
2. The successful bidder will deposit 10% of the bidding amount adjusting the EMD amount as initial deposit immediately after the fall of the hammer towards the purchase of the asset. The successful bidder failing to deposit the said 10% towards initial payment, the entire EMD deposited will be forfeited.
3. Balance amount of the sale price will have to be deposited within 15 days after the confirmation of the sale by the secured creditor; otherwise his initial payment deposited amount will be forfeited.
4. Interested parties who want to know about the procedure and terms & conditions of tender may contact **7014042735** or visit above mentioned branch office during office hours.

Note: - This is also a 15 days notice U/R 8(6) to the Borrowers/Guarantors/Mortgagor of the above said loan accounts about tender inter se bidding sale on the above mentioned date.

Place: Kota
Date: 09-11-2023

Authorised Officer
Finova Capital Private Limited

CAREER POINT LIMITED

Registered Office: Village Tangori, Banur, Mohali, Punjab-140601-India | **Corporate Office:** CP Tower-1, Road No.1, IPIA, Kota-324005 (Raj.)
CIN: L80100PB2000PLC054497 | Ph: **080-47250011** | website: **www.cpil.in** | E-mail: **investors@cpil.in**

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2023

(Amount in ₹ Lakhs)

Particulars	Quareter ended (30/09/2023)	Quareter ended (30/06/2023)	Quareter ended (30/09/2022)	Half-Year ended (30/09/2023)	Half-Year ended (30/09/2022)	Financial Year ended (31/03/2023)
Total Income from Operations (net)	2044.16	2899.08	1861.98	4943.24	3822.50	8536.69
Net Profit from Ordinary Activities after tax before Minority Interest	1324.26	2126.06	1050.59	3450.32	2310.66	1506.12
Net Profit for the period after tax and Minority Interest	1151.85	1625.08	812.60	2776.93	1757.55	1219.17
Paid-up Equity Share Capital (Face value of Rs. 10/- each)	1819.29	1819.29	1819.29	1819.29	1819.29	1819.29
Reserves excluding Revaluation Reserve (NIL) as per balance sheet of previous year	-	-	-		-	-
Earnings Per Share (EPS)						
a) Basic & Diluted EPS before Extraordinary items	6.34	8.93	4.43	15.27	9.62	6.57
b) Basic & Diluted EPS after Extraordinary items	6.34	8.93	4.43	15.27	9.62	6.57

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2023

Particulars	Quareter ended (30/09/2023)	Quareter ended (30/06/2023)	Quareter ended (30/09/2022)	Half-Year ended (30/09/2023)	Half-Year ended (30/09/2022)	Financial Year ended (31/03/2023)
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
Total Income from Operations (net)	1569.85	1683.97	1384.85	3253.82	2798.42	5189.89
Net Profit from Ordinary Activities after tax before Minority Interest	1292.39	986.98	807.83	2279.37	1683.03	2961.60
Net Profit for the period after tax and Minority Interest	1136.86	705.01	624.19	1841.87	1253.75	2219.35
Paid-up Equity Share Capital (Face value of Rs. 10/- each)	1819.29	1819.29	1819.29	1819.29	1819.29	1819.29
Reserves excluding Revaluation Reserve (NIL) as per balance sheet of previous year	-	-	-		-	-
Earnings Per Share (EPS)						
a) Basic & Diluted EPS before Extraordinary items	6.24	3.88	3.43	10.12	6.89	12.20
b) Basic & Diluted EPS after Extraordinary items	6.24	3.88	3.43	10.12	6.89	12.20

Notes:
1. The financial results for the Quarter and half year ended 30th September, 2023 have been limited reviewed.
2. The above results, duly reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 8th November, 2023
3. The above is an extract of the detailed format of both Consolidated and Standalone Financial Results for the Quarter ended on 30th September, 2023 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full format of the Quarterly Financial Results are available on the Company's website i.e. www.cpil.in and Stock Exchange websites i.e. www.bseindia.com and www.nseindia.com.

BY ORDER OF THE BOARD OF DIRECTORS
FOR CAREER POINT LIMITED

Place: Kota (Rajasthan)
Date : 14th August, 2023

PRAMOD MAHESHWARI
Chairman, Managing Director and CEO (DIN-00185711)

Rajasthan Marudhara Gramin Bank

आरएमजीबी RMGB

Branch:- Khyaliwala (145), Sri Ganganagar (Raj.) 335001
Email- rm_sriganganagar@rmgb.in

DEMAND NOTICE

DEMAND NOTICE UNDER SECTION 13(2) OF SECURITIZATION ACT OF 2002

As the Loan Account Become NPA therefore The Bank Authorised Officer Under Section 13(2) of Securitisation and Reconstruction of Financial Assets and enforcement of Security interest ACT 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the Amount within 60 days. The amount will be recovered from Auction of the security as given below. As the demand Notice sent to the borrower has not been served, copy of demand notice has also been Affixed on the mortgage property. Therefore the Borrower(s) is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13(4) and 14 of the said Act, the Bank's Authorised Officer is free to take possession of the Security as given below.

Name, Address of the Borrower/ Guarantor & A/c No.	Details of Properties/Address of Secured Assets to be Enforced	Date of Notice	Amount outstanding (As per on the date of notice)
Loan A/c No.: 83079449797 (HL) **Borrower- Mrs. Kailash Rani w/o Mr. Mahaveer** 1. Ward No. 01, Village- Khyaliwala, 16 ML, Sriganganagar (Raj.) 335002. Also At:- 2. Plot No. A-17, Ward No. 01, Govindam Enclave, Village- Khyaliwala (11 LNP), 16 ML, Sriganganagar (Raj.) 335 002 Also at- 3. M/s Om Shree Udhyog, Village- Khyaliwala (11 LNP), 16 ML, Sriganganagar (Raj.) 335 002 **Co-Borrower:- Mr. Mahaveer s/o Mr. Prithvi Raj** 1. Ward No. 01, Village- Khyaliwala, 16 ML, Sriganganagar (Raj.) 335002. Also at:- 2. Plot No. A-17, Ward No. 01, Govindam Enclave, Village- Khyaliwala (11 LNP), 16 ML, Sriganganagar (Raj.) 335002	Name of the Owner: Mrs. Kailash Rani w/o Mr. Mahaveer. Plot No. A-16 (Patta No. 14487) Size: 25' x 46'6" = 1162.50 Sq.ft., Killa No. 17, Sq. No. 17, Chak 16 ML, Govindam Enclave, (11 LNP) Khyaliwala, Distt. Sriganganagar (Raj.). Surrounded by:- East: Road, West: Water Course, North: Plot No. A-17, South: Plot No. A-15.	30/10/2023 NPA Date: 28/10/2023	**Rs. 17,71,108/-** as on 30/10/2023 inclusive of interest upto 29/10/2023 with further interest and incidental expenses, costs
Loan A/c No.: 83078573418 (HL) **Borrower- Mrs. Kailash Rani w/o Mr. Mahaveer** 1. Ward No. 01, Village- Khyaliwala, 16 ML, Sriganganagar (Raj.) 335002. Also At:- 2. Plot No. A-17, Ward No. 01, Govindam Enclave, Village- Khyaliwala (11 LNP), 16 ML, Sriganganagar (Raj.) 335 002 Also at- 3. M/s Om Shree Udhyog, Village- Khyaliwala (11 LNP), 16 ML, Sriganganagar (Raj.) 335 002 **Co-Borrower:- Mr. Mahaveer s/o Mr. Prithvi Raj** 1. Ward No. 01, Village- Khyaliwala, 16 ML, Sriganganagar (Raj.) 335002. Also at:- 2. Plot No. A-17, Ward No. 01, Govindam Enclave, Village- Khyaliwala (11 LNP), 16 ML, Sriganganagar (Raj.) 335002	Name of the Owner: Mrs. Kailash Rani w/o Mr. Mahaveer. Plot No. A-17 (Patta No. 13970) Size: 25' x 46'6" = 1162.50 Sq.ft., Killa No. 17, Sq. No. 17, Chak 16 ML, Govindam Enclave, (11 LNP) Khyaliwala, Distt. Sriganganagar (Raj.). Surrounded by:- East: Road, West: Other Land, North: Other Land, South: Plot No. A-16	30/10/2023 NPA Date: 28/10/2023	**Rs. 18,26,089/-** as on 30/10/2023 inclusive of interest upto 29/10/2023 with further interest and incidental expenses, costs

Borrower(s) are further advised that (1) they obtain the above demand notice from the concerned branch office. (2)They should deposit the demand amount in the bank along with the interest payable in the notice period otherwise the further action will be taken in accordance with the provisions off the said Act.

AUTHORISED OFFICER
Date: 10.11.2023, Place: Sriganganagar — **RAJASTHAN MARUDHARA GRAMIN BANK**

आरएमजीबी RMGB

Regional Business Office, Jaipur 1,274, Guru Jambeshwar Nagar, Gandhi Path, Vaishali Nagar-jaipur - 302021),

DEMAND NOTICE - 13(2) UNDER SARFAESI ACT, 2002

A notice is hereby given that the following Borrower/Co-Borrower /Guarantor have defaulted in the repayment of principal and interest of the loans facility availed by them from the Bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but the same have been retuned un-served and as such they are hereby informed by way of this public notice.

Name of the Borrower/Co-Borrower Guarantor and Address	Date of Demand Notice/ Outstanding Amount	Description of the Mortgaged Assets
Sh. Shubham Tyagi S/o Sh. Vipin Kumar Tyagi (Borrower) Address:- C-602, Mahima Panache, Airport Road, Jagatpura, Jaipur District Jaipur, (Rajasthan) 302017	**29.09.2023** **Rs.19,15,058/- As On 27.09.2023** + further Interest and other expenses thereon. **NPA DATE: 27.09.2023**	Name of the Owner:- Sh. Shubham Tyagi S/o Sh. Vipin Kumar Tyagi Hypothecated of CAR HYUNDAI CRETA 1.5 CRDI AT SX Registration No.: RJ-45 CL 7175 Chassis No.: MALPC813MLM043980 Engine No.: D4FALM041953

The steps are being taken for substituted service of notice. The above Borrowers are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002. Borrowers are advised to collect Original Notice issued u/s 13(2) from the undersigned on any working day.
The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Place:- Jaipur(Raj) Date. 09.11.2023 — **Authorised Officer** (Rajasthan Marudhara Gramin Bank)

ODISHA RENEWABLE ENERGY DEVELOPMENT AGENCY

CAD-2789

S-3/59, MANCHESWAR INDUSTRIAL ESTATE, BHUBANESWAR-751010
Phone: (0674) 2588260,2586398,2580554, Fax:2586368
Website: www.oredaorissa.com, Emall: ceoreda@oredaorissa.com

e-Tender Call Notice

No: 3434 — **Date: 07/11/2023**

E-tender is invited through e-tender portal from eligible bidders for design, Engineering, Supply, Installation, Testing and Commissioning of "Rooftop Solar Power System with 6 hours of battery backup system at 98 Schools" along with Comprehensive Maintenance for Five (5) years.

Sl No.	Event	Schedule
1.	Date of publication of RFP on E-procurement website and OREDA website	07.11.2023
2.	Due date of pre bid query submission	14.11.2023, Time: 5:00 PM
3.	Date and time of pre-bid meeting through virtual mode https://meet.google.com/zxv-tenn-jfi	15.11.2023, Time: 12.30 AM
4.	Due date and time for submission of online copies of Technical Bid and price bid.	30.11.2023, Time: 5:00 PM
5.	Due date and time for submission of hard copies of Technical Bid for select Bid Forms only	04.12.2023, Time: 5:00 PM
6.	Due date and time for the opening of Technical Bid for both online copies and hard copies, except price bid.	05.12.2023, Time: 3:30 PM
7.	Due date and time for the opening of online price bid applicable only for the bidders whose Technical bids shall be responsive.	To be intimate later

Details can be seen from the website **www.tenderwizard.com/OREDA** or **www.oredaorissa.com**. Further corrigendum, if any, will be uploaded in these websites only.

OIPR-04065/11/0019/2324 — Sd/- **Chief Executive**

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch : Jhalawar Road, Kota (Rajasthan)
Mobile : 8094007100, Email : kotraj@bankofbaroda.com

PUBLIC NOTICE FOR VEHICLE E-AUCTION

Bank of Baroda, Jhalawar Road, Kota (Raj.) Branch is conducting **E-auction** of Seized Vehicle of non-payment of loan. We invited bids for sale of movable vehicles on the basis of **"AS IS WHERE IS, WHAT IS THERE IS AND WITHOUT ANY RECOURSE BASIS".** EMD amount 10 % of reserve price along with KYC for vehicle submit through NEFT/RTGS/DD/BC or any payment mode in favor of Bank of Baroda related branch. The bank reserves the right to reject any proposal for any reason. The last date for deposits EMD amount is **11.12.2023** till **04.00 PM.**
The details of the vehicle to be sold are as follows :

NAME & ADDRESS OF BORROWER : M/S DIVYAM TRANSPORTS
R/o 18, Gound Floor, Sharma Colony Vistar, 2nd Mahesh Nagar, 80 Feet Road ke Pass, Jaipur (Rajasthan)-302015

Outstanding Amount	Vehicle Details	Place of Inspection	Reserve Price / Earnest Money / BID Increase Amt.
Rs. 27,69,758.10 + unapplied interest and other charges.	TATA TANKER SIGNA 3518 S CR BS-IV Color : Titanium White Model : 2019 Reg. No.: RJ-20-GB-7294	Parking Yard Tonk Shanker Choudhary 9314011894, 9057513944	Rs. 18,02,000/- Rs. 1,80,200/- Rs. 10,000/- Note : First Bid is compulsory to be increased

EMD Account detail : EMD Account No. - 08370015181869, IFSC Code - BARB0KOTRAJ (After 'BARB' is Zero), Branch : Jhalawar Road, Kota Mob. 8094007100

Date & time of the auction : The auction will be held on **12.12.2023 from 02.00 PM to 06.00 PM** (unlimited extension of 5 minute) at through **https://bob.auctiontiger.net**, last date of deposits EMD amount and KYC is **11.12.2023** till **04.00 PM.**
For detailed terms & conditions of the auction please refer to the link provided in **https://bob.auctiontiger.net** & **https://www.bankofbaroda.in/e-auction/e-auction e-notice**, Bank of Baroda secured creditor website.
For more information, contact **Bank of Baroda, Branch-Jhalawar Road, District-Kota (Raj.), Mob.No. 8094007100** and **Rajvanshi & Associates Enforcement Consultant Pvt. Ltd., Mob.No. 9314668454.**

Date : 07.11.2023, Place : Jhalawar Road, Kota — **Authorised Officer, Bank of Baroda**

IDFC First Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** The loans of the below-mentioned borrowers and co- borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	37957626	LOAN AGAINST PROPERTY	1. VIJAY KUMAWAT 2. KAILASHI DEVI 3. LOKESH KUMAWAT	14.10.2023	2,71,473.48/-	ALL THAT PIECE AND PARCEL OF PATTA NO. 04, SITUATED AT WAKE BASSI MOHALLA, PISANGAN, TEHSIL: PISANGAN, DISTRICT: AJMER, RAJASTHAN-305204, ADMEASURING 72.85 SQ. YDS., AND **BOUNDED AS: EAST: HOUSE OF SHREE BABULAL, WEST: HOUSE OF SHREE LALCHAND ETC., NORTH: HOUSE SHREE MOHANLAL, SOUTH: AAM RASTA**
2	93738874	LOAN AGAINST PROPERTY	1. KANHAIYA LAL 2. PINTU VAISHNAV 3. MANJU KANHAIYA	25.10.2023	5,79,849.31/-	ALL THAT PIECE AND PARCEL OFPROPERTY BEARING PATTA NO. 23, SITUATED AT GRAM: LAVERA, GRAM PANCHAYAT: LAVERA PANCHAYAT SAMITI: SHRINAGAR, DISTRICT: AJMER, RAJASTHAN -305601, ADMEASURING AREA 135.33 SQ. YDS.,AND, **BOUNDED AS: EAST:GOVT. PROPERTYWEST: HOUSE OF SAITAN, NORTH: HOUSE OF DYAL FOJI, SOUTH:RASTA**

You are hereby called upon to pay the amounts to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited).** Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

Date : 10.11.2023
Place : AJMER

IDFC First Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** The loans of the below-mentioned borrowers and co- borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	48366037	LOAN AGAINST PROPERTY	1. SURENDR KUMAR BUNAKAR 2. LALI SURENDRA	14.10.2023	3,93,248.83/-	ALL THAT PIECE AND PARCEL OF PROPERTY BEARING PATTA NO. 60, SITAUTED AT GRAM: CHIRADA, GRAM PANCHAYAT: KHORASHYAMDAS, PANCHAYAT SAMITI: JALSU, DISTRICT: JAIPUR, RAJASTHAN-303704, MEASURING 154.00 SQ. YDS., AND **BOUNDED AS: EAST: AAM RASTA, WEST: OPEN LAND, NORTH: OPEN LAND, SOUTH: OPEN LAND**

You are hereby called upon to pay the amounts to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited).** Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

Date : 10.11.2023
Place : JAIPUR

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GWALIOR POLYPIPES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**GWALIOR POLYPIPES LIMITED**
2.	Date of incorporation of corporate debtor	19/10/1982
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28939MP1982PLC002072
5.	Address of the registered office and principal office (if any) of corporate debtor	POLYPIPES ESTAT MALANPUR, INDUSTRIAL AREA, MALANPUR, BHIND, Madhya Pradesh, India, 477001
6.	Insolvency commencement date in respect of corporate debtor	Date of order 02-11-2023 Order uploaded at NCLT website on 08-11-2023.
7.	Estimated date of closure of insolvency resolution process	06-05-2024 (180 Days From the date of receipt of Order)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	**Name:-Mr. Navin Khandelwal** **REG. NO :-** IBBI/IPA-001/IP-P00703/2017-2018/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address :-** 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 **Email** : navink25@yahoo.com
10.	Address and email to be used for correspondence with the interim resolution professional	**Address :-** 206, Navneet plaza 5/2 Old Palasia, Indore- 452018 **Email :** ibc.gpl@gmail.com
11.	Last date for submission of claims	22-11-2023 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GWALIOR POLYPIPES LIMITED** on 01-09-2023 however , appointment of IRP is confirmed via NCLT order 02-11-2023 (order uploaded at NCLT website on 08-11-2023).

The creditors of **GWALIOR POLYPIPES LIMITED** are hereby called upon to submit their claims with proof on or before 22-11-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10-11-2023
Place : INDORE

Navin Khandelwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00703/2017-18/11301
AFA valid till 27-11-2023

अयोध्या तीर्थ क्षेत्र विकास परिषद व देवीपाटन धाम तीर्थ क्षेत्र विकास परिषद की स्थापना के साथ माझा जमथरा गांव में भारतीय मंदिर वस्तुकला संग्रहालय बनाने के लिए 25 एकड़ भूमि देने का प्रस्ताव पास

अयोध्या धाम में पहली बार हुई यूपी कैबिनेट की बैठक, 14 प्रस्ताव पास

महानगर संवाददाता

लखनऊ/अयोध्या। अयोध्या में हुई पहली कैबिनेट बैठक में 14 प्रस्ताव पास किए गए। मुख्यमंत्री योगी आदित्यनाथ ने कहा कि आज उत्तर प्रदेश के इतिहास में एक नया अध्याय जुड़ा है। उप्र सरकार की पूरी कैबिनेट अयोध्या धाम आई है। केंद्र और राज्य सरकार की 30,500 करोड़ रुपए से ज्यादा की 178 योजनाएं पहले से ही अयोध्या में चल रही हैं। सीएम योगी ने कहा कि रामलला का मंदिर बनने के बाद श्रद्धालुओं की संख्या में इजाफा हो रहा है। इसलिए अयोध्या तीर्थ क्षेत्र विकास परिषद की स्थापना का प्रस्ताव है। देवीपाटन धाम तीर्थ क्षेत्र विकास परिषद के प्रस्ताव पर भी पास किया है। अयोध्या के माझा जमथरा गांव में भारतीय मंदिर वस्तुकला संग्रहालय बनाने के लिए 25 एकड़ भूमि दिए जाने का प्रस्ताव भी पास किया है। उत्तर प्रदेश अंतर्देशीय जलमार्ग प्राधिकरण के गठन का भी प्रस्ताव पास किया गया है। इसके जरिए अयोध्या को काशी होकर कोलकाता से जलमार्ग से जोड़ा जा सकेगा। मुजफ्फरनगर के शुक्रताल धाम तीर्थ विकास परिषद के गठन का प्रस्ताव भी पास हो सकता है।

कैबिनेट के साथ किए रामलला के दर्शन: अयोध्या में पहली कैबिनेट बैठक से पहले मुख्यमंत्री योगी आदित्यनाथ ने रामलला के दर्शन-पूजन किया। साथ में, 18 कैबिनेट मंत्री भी मौजूद रहे। यहां योगी, अपने मंत्रियों के साथ इलेक्ट्रिक बस में बैठकर पहुंचे थे। इस दौरान, खिड़की से हाथ हिलाकर उन्होंने अभिवादन स्वीकार किया। इससे पहले उन्होंने हनुमान गढ़ी में भी दर्शन के लिए पहुंचे थे। दरअसल, 22 जनवरी 2024 को राम मंदिर की प्राण प्रतिष्ठा होनी है। इससे पहले योगी अयोध्या में कैबिनेट बैठक करके बड़ा संदेश दिया है। लोकसभा चुनाव 2024 भी करीब है। बता दें कि 9 नवंबर 1989 को श्रीराम जन्मभूमि पर मंदिर निर्माण के लिए शिलान्यास हुआ था। सर्वोच्च न्यायालय ने सालों तक चले राम जन्म भूमि विवाद का फैसला भी 9 नवंबर 2019 को ही श्रीरामलला के पक्ष में आया था।

प्रयागराज और काशी के बाद अयोध्या में कैबिनेट बैठक

उत्तर प्रदेश के इतिहास में योगी आदित्यनाथ पहले मुख्यमंत्री हैं, जो प्रदेश की राजधानी के बाहर कैबिनेट की बैठक करते रहे हैं। वर्ष 2019 में कुंभ मेला के दौरान प्रयागराज में भी मंत्रिपरिषद की बैठक की गई थी। तब मंत्रिमंडल के सभी सदस्यों ने संगम में पुण्य स्नान भी किया था। इसके अलावा काशी में भी कैबिनेट की बैठक हो चुकी है। इसी कड़ी में अब भगवान श्रीरामलला की जन्मभूमि अयोध्या में योगी कैबिनेट की बैठक हो रही है। कैबिनेट की बैठक में उत्तर प्रदेश सरकार के सभी मंत्री मौजूद हैं। इसके अलावा प्रदेश के मुख्य सचिव दुर्गाशंकर मिश्र के संयोजन में सभी प्रमुख विभागों के अपर मुख्य सचिव एवं प्रमुख सचिव भी उपस्थित हैं। अयोध्या में दीपोत्सव को ऐतिहासिक बनाने के लिए जय श्रीराम के उद्घोष के साथ राम की पैड़ी और चौधरी चरण सिंह के 51 घाटों पर दीयों को सजाने का काम शुरू हो गया है। शासन की ओर से तय 21 लाख दीये जलाए जाने का लक्ष्य है। इसको लेकर 25 हजार से ज्यादा वॉलंटियर्स 24 लाख दीयों को सजा रहे हैं। डॉ. राममनोहर लोहिया अवध विश्वविद्यालय की कुलपति प्रो. प्रतिभा गोयल के अनुसार, इस बार भी दीपोत्सव को भव्य बनाया जाएगा। दीपोत्सव में एक बार फिर विश्व रिकॉर्ड बनाएंगे।

बिहार विधानसभा से आरक्षण का दायरा बढ़ाकर 75 फीसदी करने का बिल पास

सरकार और विपक्ष दोनों इस बिल पर एक साथ हैं इसलिए विधान परिषद में भी पास होने में कोई दिक्कत नहीं होगी

महानगर संवाददाता

पटना। बिहार विधानसभा आरक्षण कोटा बढ़ाने का बिल पास हो गया है। ये बिल बिना विरोध के सर्वसम्मति से पास हुआ है। दो दिन पहले ही नीतीश कैबिनेट ने आरक्षण का दायरा बढ़ाने के प्रस्ताव को मंजूरी दी थी। विपक्षी दल भाजपा के कुछ विधायकों ने चार संशोधन प्रस्ताव रखे थे लेकिन मंत्री विजय चौधरी की सफाई के बाद वो प्रस्ताव आगे नहीं बढ़ाए गए। इसके बाद तालियों की गड़गड़ाहट के बीच विधानसभा ने आरक्षण का दायरा बढ़ाकर 75 फीसदी करने का विधेयक पास कर दिया। बिल को अब विधान परिषद में पेश किया जाएगा। चूंकि सरकार और विपक्ष दोनों इस बिल पर एक साथ हैं इसलिए उसे वहां भी पास होने में कोई दिक्कत नहीं होगी।

एसटी के लिए मौजूदा आरक्षण दोगुना हो जाएगा

विधेयक के अनुसार, एसटी के लिए मौजूदा आरक्षण दोगुना कर किया जाएगा जबकि एससी के लिए इसे 16 प्रतिशत से बढ़ाकर 20 फीसदी किया जाएगा। वहीं, ईबीसी के लिए आरक्षण 18 फीसदी से बढ़ाकर 25 प्रतिशत तो ओबीसी के लिए आरक्षण को 12 फीसदी से बढ़ाकर 15 प्रतिशत किया जाएगा।

नीतीश बोले- सबकी सहमति से लिया गया फैसला

वहीं सदन में आरक्षण विधेयक पर बोलते हुए सीएम नीतीश ने कहा कि सभी पार्टियों की सहमति से फैसला लिया गया है। हम लोग केंद्र से मिलते रहे थे, लेकिन मना कर दिया गया। फिर हम लोग ने सभी के साथ बैठक किया और सोच कर निर्णय किया। उन्होंने कहा कि 50 फीसदी पहले से आरक्षण था। फिर केंद्र ने 10 फीसदी सामान्य वर्ग के लिये किया। हम लोगों ने उसे भी लागू किया। अब 15 फीसदी और बढ़ा दिया गया है। इसके बाद एब राज्य में 75 प्रतिशत आरक्षण हो गया है।

ऐसे समझिए आरक्षण का नया फार्मूला

- दलित-पिछड़ा वर्ग को 15 फीसदी अधिक कोटा
- अतिपिछड़ा वर्ग को 07 फीसदी अधिक का लाभ
- पिछड़ा वर्ग को अब 6 फीसदी अधिक आरक्षण
- अनुसूचित जाति- जनजाति का कोटा 04 फीसदी बढ़ेगा
- आर्थिक रूप से पिछड़े सवर्णों का कोटा 10 फीसदी ही रहेगा
- 25 फीसदी अनारक्षित सीटों के लिए चयन मेध से होगा।

मुर्मु ने माधुरी, बसंती, सच्चिदानंद-राजेंद्र को उत्तराखंड गौरव पुरस्कार से किया सम्मानित

महानगर संवाददाता

देहरादून। राष्ट्रपति द्रौपदी मुर्मु ने गुरुवार को उत्तराखंड के स्थापना दिवस पर यहां आयोजित समारोह में चार विभूतियों को उत्तराखंड गौरव पुरस्कार से सम्मानित किया। राष्ट्रपति मुर्मु ने पुलिस लाइन में आयोजित समारोह में प्रसिद्ध लोक गायिका डॉ माधुरी बर्थवाल, पद्मश्री बसंती बिष्ट, सच्चिदानंद भारती और राजेंद्र सिंह बिष्ट को उनके अतुलनीय योगदान के लिए उत्तराखंड गौरव सम्मान प्रदान किया। इस दौरान, पुलिस विभाग के जवानों ने हैरतंगेज करतब दिखा कर लोगों को रोमांचित कर दिया। इसके अलावा सात विभागों द्वारा झांकियों के माध्यम से राज्य की उपलब्धियों का प्रदर्शन किया गया। इस समारोह में राज्यपाल लेफ्टिनेंट जनरल (सेवानिवृत्त) गुरमीत सिंह, मुख्यमंत्री पुष्कर सिंह धामी आदि उपस्थित रहे।

मणिपुर में हिंसा जारी, गोली लगे दो शव किए बरामद, अब तक 180 लोगों की मौत

महानगर संवाददाता

इंफाल। मणिपुर के इंफाल पूर्वी और पश्चिम जिलों में गोली लगे हुए एक महिला सहित दो शव बरामद किए गए हैं। इस घटना की जानकारी पुलिस ने गुरुवार को दी। एक पुलिस अधिकारी ने बताया कि बुधवार को इंफाल पश्चिम जिले के ताइरेनपोकपी इलाके के आसपास एक अधेड़ उम्र की महिला का शव मिला, जिसके सिर पर गोली लगी थी। उन्होंने कहा कि शव को पोस्टमार्टम के लिए इंफाल के क्षेत्रीय आयुर्विज्ञान संस्थान (रिम्स) भेजा गया है। एक अन्य अधिकारी ने बताया कि मंगलवार देर रात इंफाल पूर्वी जिले के ताखोक मापल माखा इलाके में एक व्यक्ति का शव मिला, जिसकी उम्र लगभग चालीस वर्ष है।

चंद्रबाबू की जमानत पर सुप्रीम कोर्ट में 30 नवंबर को सुनवाई

कोर्ट ने कहा- स्किल डेवलपमेंट घोटाले का फैसला आ जाए, उसके बाद फाइबरनेट केस की सुनवाई करेंगे

महानगर संवाददाता

नई दिल्ली। फाइबरनेट घोटाला केस में आंध्र प्रदेश के पूर्व सीएम चंद्रबाबू नायडू की अग्रिम जमानत याचिका पर गुरुवार को सुप्रीम कोर्ट में सुनवाई हुई। जस्टिस अनिरुद्ध बोस और जस्टिस बेला एम त्रिवेदी की पीठ ने मामले को 30 नवंबर के लिए टाल दिया।

कोर्ट ने कहा कि नायडू के एक अन्य स्किल डेवलपमेंट मामले में दिवाली बाद फैसला आना है। उस याचिका में कुछ ओवरलैपिंग मुद्दे हैं। उसकी सुनवाई के बाद ही फाइबर नेट मामले की सुनवाई करेंगे। फाइबर नेट मामले में सीआईडी नायडू के खिलाफ एएफआईआर दर्ज कर चुका है। इसे रद्द करने के लिए नायडू ने हाईकोर्ट में याचिका दायर की थी, जो खारिज हो चुकी है। सीआईडी ने नायडू पर आरोप लगाया है कि उन्होंने अपने फायदे वाली कंपनी को इस योजना में 330 करोड़ रुपए का ठेका दिया जिससे राज्य को भारी नुकसान हुआ है। काम पूरा होने तक भी कंपनी के कामों में अनियमितताएं मिली हैं।

नायडू के खिलाफ पांच केस में हो रही जांचः क्राइम इन्वेस्टिगेशन डिपार्टमेंट चंद्रबाबू नायडू के खिलाफ पांच मामलों की जांच कर रही है। इसमें गैरकानूनी शराब दुकानों को लाइसेंस देने वाला शराब घोटाला शामिल है। जिसमें 31 अक्टूबर को एजेंसी ने नायडू के खिलाफ केस दर्ज किया। इसके अलावा नायडू के खिलाफ स्किल डेवलपमेंट घोटाला, अंगालू केस, फाइबर नेट स्कीम केस और अमरावती रिंग रोड मामले में जांच चल रही है।

जम्मू-कश्मीर के सांबा जिले में पाकिस्तान की ओर से फायरिंग, बीएसएफ का जवान शहीद

महानगर संवाददाता

श्रीनगर। जम्मू-कश्मीर के सांबा जिले में गुरुवार सुबह पाकिस्तान की ओर से फायरिंग हुई। बीएसएफ अधिकारियों के अनुसार रामगढ़ सेक्टर में अंतरराष्ट्रीय सीमा पर बने नयनपुर पोस्ट पर गोलीबारी हुई, जिसमें बीएसएफ का एक जवान घायल हो गया। अस्पताल में इलाज के दौरान उसकी मौत हो गई। जवान का नाम लाल फर्न किमा बताया जा रहा है। ये तीन हफ्ते में तीसरी बार है जब पाकिस्तान ने सीजफायर का उल्लंघन किया है। सबसे पहले 17 अक्टूबर को पाक रेंजर्स की तरफ से फायरिंग की गई थी। इसमें बीएसएफ के दो जवान घायल हुए थे। वहीं, दूसरी बार 28 अक्टूबर को जम्मू के अरनिया और सुचेतगढ़ सेक्टर में पाकिस्तानी रेंजर्स की फायरिंग में बीएसएफ का एक जवान और एक महिला घायल हो गई। वहीं, शोपियां के कथोहलान इलाके में बुधवार देर रात सेना और आतंकियों के बीच मुठभेड़ हुई। इसमें प्रतिबंधित आतंकी संगठन द रेजिस्टेंस फ्रंट के एक आतंकी को मार गिराया गया। पुलिस ने बताया कि मारे गए आतंकी के पास से हथियार और गोला-बारूद बरामद किया गया है।

हिंदुस्तान की सरकार को एमपी और एमएलए नहीं, 90 लोग चला रहे हैं

महानगर संवाददाता

अशोकनगर। कांग्रेस के स्टार प्रचारक राहुल गांधी गुरुवार को मध्यप्रदेश के दौरे पर रहे। राहुल ने अशोकनगर के नईसराय में चुनावी सभा में कहा कि भारत जोड़ो यात्रा में कश्मीर से कन्याकुमारी तक 4000 किलोमीटर पैदल चले। किसानों, युवाओं, माताओं-बहनों से मिला और देश बिल्कुल पास से देख आया। इस यात्रा ने मुझे बदल दिया। हिंदुस्तान की सरकार को 90 लोग चलाते हैं। अगर आप सोचते हो कि एमपी-एमएलए सरकार को चलाते हैं तो गलत सोचते हो। बेरोजगारी से लड़ना है तो सबसे पहला कदम जाति जनगणना है। जिसे मैं एक्स-रे कहता हूं।

भाजपा नेता आदिवासी पर पेशाब करते हैं: मप्र में बीजेपी के नेता को आदिवासी युवक के चेहरे पर पेशाब करते देखा। बीजेपी नेता ने आदिवासी पर पेशाब किया। तोमरजी का लड़का भ्रष्ट है। उसका करोड़ों रुपए के लेन-देन का वीडियो आया था। मैं पीएम मोदी से कहता हूं जाति जनगणना कर दीजिए। नरेंद्र मोदी कहते हैं जाति तो है ही नहीं।

ओबीसी की बात कर मोदी को जवाब दियाः प्रधानमंत्री ने दो-तीन दिन पहले कहा कि हिंदुस्तान में सिर्फ एक जात है, वो है गरीब। वे एक तरफ कहते हैं मैं ओबीसी हूं। दिल्ली में 90 अफसर सरकार चला रहे हैं। इनमें से 3 अफसर ओबीसी हैं। हिंदुस्तान का बजट 100

तेलंगाना में कांग्रेस उम्मीदवार श्रीनिवास रेड्डी के घर और ऑफिस पर आयकर विभाग की छापेमारी

महानगर संवाददाता

हैदराबाद। तेलंगाना विधानसभा के लिए 30 नवंबर को होने वाले चुनाव में खम्मम जिले के पलेरू निर्वाचन क्षेत्र से कांग्रेस उम्मीदवार पोंगुलेटी श्रीनिवास रेड्डी के परिसरों पर आयकर (आईटी) विभाग ने गुरुवार सुबह छापेमारी शुरू की। पूर्व सांसद श्रीनिवास रेड्डी ने एक दिन पहले ही केंद्रीय एजेंसियों की छापेमारी की आशंका जताई थी। आयकर विभाग के अधिकारी

दीपावली पर भुगतान न मिलने पर ठेकेदारों का फूटा आक्रोश, निगमायुक्त के पास पहुंचे

आचार संहिता लगने से पहले किया मनमाना भुगतान

पीपुल्स संवाददाता • ग्वालियर
मो.नं. 9644644430

दीपावली के ठीक पहले नगर निगम में लगभग 40 करोड़ के भुगतान अटकने पर ठेकेदारों में आक्रोश है। जिसके चलते उन्होंने भुगतान न होने पर काला त्योहार मनाने के चलते निगमायुक्त हर्ष सिंह से मुलाकात की। जानकारों का कहना है कि बातचीत में निगमायुक्त ने वित्त विभाग द्वारा मनमाने भुगतान की बात स्वीकार कर पैसा न होने का हवाला दिया है। वहीं ठेकेदारों के दबाव के चलते यहां-वहां से 10-15 प्रतिशत भुगतान करने की जुगत लगाई जा रही है।

नगर निगम की वित्त शाखा के अधिकारियों की माने तो प्रदेश के विधानसभा चुनाव की आचार संहिता लगने के पहले मनमाने भुगतान करने के चलते खजाना खाली हो गया है और इसके चलते वर्तमान में जनकार्य विभाग के लगभग 25 करोड़, पीएचई विभाग के लगभग 07 करोड़, पीआरओ-भण्डार सहित अन्य विभागों के 01-01 करोड़ की राशि सहित लगभग 40 करोड़ के भुगतान वाले बिल निगम की लेखा शाखा में पेंडिंग हैं और जिम्मेदार अधिकारी खाली खजाने के चलते भुगतान देने पर हाथ खड़े किए हुए हैं। जिसके चलते निगमायुक्त से मुलाकात करने के लिए बुधवार को नाराज ठेकेदारों का दल पहुंचा था। इस मुलाकात के बारे में जानकारों का कहना है कि बातचीत में निगमायुक्त ने वित्त विभाग द्वारा किए करोड़ों के भुगतान पर अनभिज्ञता जाहिर की और मामला संज्ञान में आते ही भुगतान रोकने की बात बताई। जिसके बाद ठेकेदारों ने पहली बार बिना किसी भुगतान के दीपावली की बात पर निगम के पास पैसा न होने की बात कर कुछ स्थिति बनने पर 10-15 प्रतिशत राशि दिलाने का आश्वासन दिया।

चुंगी क्षतिपूर्ति व संपत्तिकर की राशि से दिया कर्मचारियों को वेतनः नगर निगम में लगभग 7 हजार से ज्यादा नियमित, विनियमित व राज सिक्योरिटी के आउटसोर्स कर्मचारियों को दीपावली से पहले वेतन देने के लिए निगम ने 12 करोड़ चुंगी क्षतिपूर्ति की राशि, 4 करोड़ संपत्तिकर विभाग से मिली वसूली व निगम खाते में शेष रकम से लगभग 19 करोड़ से ज्यादा की राशि अभी दो-तीन दिन पहले ही दी गई है।

भुगतान में फिर मुंह देखे व्यवहार की तैयारी

जानकारों की मानें तो ठेकेदारों की दीपावली काली होने से बचाने के लिए लगभग 4 से 6 करोड़ के कुछ भुगतान देने की तैयारी की जा रही है। जिसमें वित्त विभाग कायाकल्प, पीएमएवाय, 15वें वित्त आयोग वाले हेड की राशि से काम करने पर भुगतान लेने वालों को जनकार्य शाखा के भुगतान देने में छोड़ने की प्लानिंग है और इस राशि को मनचाहे ठेकेदारों को दी जाएगी।

स्वर्ण सरोवर ने यूनिक कलेक्शन किया लॉन्च

ग्वालियर। स्वर्ण सरोवर ने धनतेरस एवं दिवाली ज्वेलरी फेस्टिवल में ज्वेलरी का यूनिक कलेक्शन लॉन्च किया गया है, कई ऐसे डिजाइन हैं जिन्हें पहली बार में ही ग्राहक पसंद कर रहे हैं।

संचालक वरदान मित्तल ने बताया कि स्वर्ण सरोवर दिवाली ज्वेलरी फेस्ट बहुत कुछ नया लेकर आया है। वहीं कारीगरी का काम भी ज्वेलरी में देखने को मिल रहा है, इसके अलावा रोज गोल्ड की खूबसूरती या आने वाले ग्राहकों को दीवाना बना रही है, ग्राहकों को लोएस्ट मेकिंग चार्ज का फायदा दिया जा रहा है। स्वर्ण सरोवर पर लोएस्ट गोल्ड रेट के साथ मेकिंग चार्ज फ्लेट रेट 7.9 प्रतिशत से 9.9 प्रतिशत गोल्डन ज्वेलरी पर लगाई जा रही है। साथ ही डायमंड ज्वेलरी पर 20 प्रतिशत का डिस्काउंट दिया जा रहा है। स्वर्ण सरोवर पर गोल्डन ज्वेलरी के पांच हजार से भी अधिक डिजाइन उपलब्ध हैं।

निर्वाचन व्यय का रजिस्टर नहीं देखने वाले 21 उम्मीदवारों को नोटिस

ग्वालियर। विधानसभा का चुनाव लड़ रहे 21 प्रत्याशियों द्वारा अपने चुनावी व्यय रजिस्टर का निरीक्षण व्यय प्रेक्षक से नहीं कराया है। इन सभी उम्मीदवारों को संबंधित रिटर्निंग अधिकारियों द्वारा 10 नवम्बर तक निर्वाचन व्यय रजिस्टर का निरीक्षण कराने के लिए नोटिस जारी किए हैं। विधानसभा क्षेत्र ग्वालियर एवं ग्वालियर पूर्व के सभी उम्मीदवारों ने अपने चुनावी खर्चे के लिए बनाए गए रजिस्टर का निरीक्षण करा लिया गया है। व्यय लेखा के नोडल अधिकारी एवं संयुक्त संचालक कोष - लेखा से प्राप्त जानकारी के अनुसार विधानसभा निर्वाचन क्षेत्र 14-ग्वालियर ग्रामीण से चुनाव लड़ रहे राष्ट्रीय समानता दल के प्रत्याशी जीवन कुशवाह, राष्ट्र निर्माण पार्टी के डॉ. रणधीर सिंह रुस्तल, आजाद समाज पार्टी के राजेश कुशवाह एवं गेंदालाल, तेजेन्द्र मिश्रा, पूरन सिंह व ज्ञान सिंह सभी निर्दलीय ने अपने चुनावी व्यय रजिस्टर का निरीक्षण नहीं कराया है।

ग्वालियर की जनता लड़ रही है मेरा चुनाव : प्रद्युम्न सिंह

ग्वालियर। मैंने अपने राजनीतिक जीवन में कभी भी ग्वालियर को सियासी नजरिए से नहीं देखा। मेरा हमेशा से यही मकसद रहा है कि कैसे ग्वालियर के विकास को उड़ान दे सकूं। मुझे इस प्रयास में आप सभी का अपार समर्थन और सहयोग मिला। इसी का फल है कि आज ग्वालियर प्रगतिशील और विकसित महानगरों की श्रेणी में खड़ा है। उन्होंने कहा कि मेरा संकल्प है कि अगले मिशन के रूप में ग्वालियर को कैसे औद्योगिक नगरी का दर्जा दिला सकूं। साथ ही ग्वालियर के युवाओं के लिए बेहतर रोजगार के अवसर पैदा कर सकूं। उक्त बात गुरुवार को ग्वालियर विधानसभा से भाजपा प्रत्याशी प्रद्युम्न सिंह तोमर ने जनसंपर्क करते हुए कही।

हमारे संगठन का ध्येय सत्ता के माध्यम से समाज की सेवा करना

ग्वालियर। मैं ये चुनाव क्षेत्र के समस्त आम नागरिकों के व्यक्तिगत मान-सम्मान की स्थापना के लिए लड़ रही हूं। मेरी पार्टी का हमेशा एक ही ध्येय रहा है कि सत्ता के माध्यम से देश व समाज की सेवा करना। पार्टी ने मुझे विधायक पद का प्रत्याशी बनाया है, इस दायित्व का निर्माण मैं विधायक बनकर आप सभी के सहयोग, समन्वय और सहभागिता से करूंगी और ग्वालियर पूर्व विधानसभा क्षेत्र को प्रदेश की सभी विधानसभा क्षेत्रों में सर्वश्रेष्ठ बनाऊंगी। उक्त बात माया सिंह ने गुरुवार को वार्ड 56 में जनसंपर्क करते हुए कही।

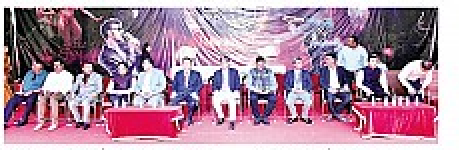
क्षेत्र के विकास के लिए उनका बेटा दृढ़ संकल्पित है।

ग्वालियर। ग्वालियर दक्षिण के कांग्रेस प्रत्याशी प्रवीण पाठक ने कहा है कि विधानसभा क्षेत्र के चौतरफा विकास के लिए आपका बेटा दृढ़ संकल्पित है। उन्होंने कहा कि पिछले पांच वर्ष में हमने पूरा करने का निर्णय लिया है। शिक्षा, स्वास्थ्य के मामले में हमें अपनी विस का विकास बढ़ाना है। सड़कों का हमें भी ख्याल है अगले पांच वर्ष में सड़कों का कायाकल्प करा दूंगा। मेरे विधानसभा क्षेत्र के किसी भी मतदाता को कोई परेशानी नहीं होनी चाहिए। आपने 2018 में आशीर्वाद दिया, इस बार भी चाहिए। शुक्रवार को वार्ड 47 में जनसंपर्क होगा।

सांस्कृतिक कार्यक्रमों के जरिए छात्रों ने मन मोहा

विक्रांत विवि के वार्षिक उत्सव क्वेर्थ-2023 का समापन

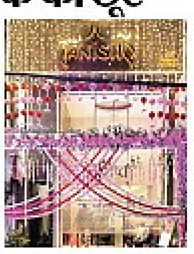
पीपुल्स संवाददाता • ग्वालियर
मो.नं. 9644644430



विक्रांत विवि द्वारा आयोजित वार्षिक उत्सव क्वेर्थ-2023 का समापन टैक फेस्ट एथीना एवं रंगारंग सांस्कृतिक कार्यक्रम के साथ हुआ। आयोजित टैक फेस्ट एथीना का मुख्य आकर्षण छात्रों द्वारा तैयार किया चंद्रयान-3 का वर्किंग मॉडल रहा। टैक फेस्ट में रोबो रेस, सोलर कोस्टर रेस, अविष्कार अन्वेषण, हॉज पाइप रोलिंग अनरोलिंग, एड मेड शो, नुक्कड़ नाटक, फायर लैस कुकिंग, ब्राइडल फेस आर्ट, रंगोली, मेहंदी के अलावा सोलर एग्जिविशन, ड्रोन एग्जिविशन, सोलर एनर्जी एग्जीबिशन को शामिल किया गया। समापन अवसर पर आयोजित सांस्कृतिक एवं रंगारंग कार्यक्रम में विक्रांत विश्वविद्यालय एवं विक्रांत ग्रुप ऑफ इंस्टीट्यूशन्स के छात्र-छात्राओं ने सांस्कृतिक प्रतिभा का प्रदर्शन सोलो सांग, ग्रुप सांग, सोलो डांस, ग्रुप डांस, माइम, मिमिक्री सभी के सामने जोशीले अंदाज में किया। इस आयोजन में ग्वालियर-चंबल संभाग के ज्यूपिटर केयर, चांडक फाइनेंस सर्विस, शर्मा स्टील इंडस्ट्रीज, स्नोवॉल आइसक्रीम, डेकथलॉन, द ब्राउन कैफे, ग्वालियर ड्रोन सूट सहभागी रहे।

कार्यक्रम में मुख्य अतिथि अविनाश तिवारी कुलाधिपति, जीवाजी विवि विशिष्ट अतिथि बीएम शर्मा, आरके मिश्रा, डॉ. पुरेन्द्र भसीन एवं विशेष अतिथि राजेश श्रीवास्तव, विजय बेहरा, विजय चांडक, चंद्रकांत मिश्रा, गोविंद देवड़ा, वेद प्रकाश मिश्रा, अरुण गौर, धीरेन्द्र सिंह चौहान ने अन्तर्महाविद्यालयीन स्पर्धा-2023 की विजेता एवं उपविजेता टीमों के साथ शैक्षणिक सत्र 2022-2023 में टॉपर रहे छात्र-छात्राओं को पुरस्कृत किया।

तनिष्क लेकर आया धनतेरस पर 20 प्रतिशत तक की छूट



ग्वालियर। तनिष्क शोरूम ग्राहकों के लिए इस दिवाली पर आकर्षक ज्वेलरी लेकर आया है। धनतेरस के दिन सोना, चांदी और हीरे समेत कई अन्य कीमती चीजें खरीदने का रिवाज है। धनतेरस के खास मौके पर तनिष्क सोने और हीरे की ज्वेलरी के मेकिंग चार्ज पर 20 फीसदी तक की छूट दे रहा है। इसके साथ ही ब्रांड सोने पर 100 प्रतिशत एक्सचेंज वैल्यू भी ऑफर कर रहा है। इसके अलावा रुपये का इंस्टेंट डिस्काउंट दिया जा रहा है, कम से कम रुपये के लेनदेन पर 4 हजार रुपये का लाभ मिलता है। तनिष्क पर धनतेरस के शुभ अवसर पर सोने की बनवाई पर और डायमण्ड की वैल्यू पर आप पाएंगे 20 प्रतिशत तक की छूट और साथ ही नये कलेक्शन की हैवी रेंज जिसमें टेम्पल, ब्राइडल, और कुंदन ज्वेलरी और लाइट वेट में ईयर रिंग्स, फिंगर रिंग्स और पेंडेंट जो कि काफी किफायती रेंज में उपलब्ध है, तो इस दिवाली पर अपनी खरीदार को शुभ बनाएं।

बीआईएमआर में सेमिनार आयोजित

ग्वालियर। बीआईएमआर नर्सिंग कॉलेज ग्वालियर में गुरुवार को पीसीओएस अवेयरनेस पर सेमिनार आयोजित किया गया। इस अवसर पर मुख्य वक्ता वरिष्ठ महिला चिकित्सक डॉक्टर स्नेहलता दुबे ने पीसीओएस से बचाव एवं समाधान के तरीके बताए गए। डॉक्टर स्नेहलता दुबे ने कहा पीसीओएस आज एक महामारी का रूप ले चुकी है। नियमित व्यायाम, संतुलित आहार एवं लाइफ स्टाइल में परिवर्तन करके इस बीमारी से बचा जा सकता है।